

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

31. IA 1875(MB)2024  
IN  
C.P. (IB)/816(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Janakalyan Sahakari Bank Ltd. Through  
Rp Mvk Ipe Llp  
Vs  
Vijaykumar Ramgopal Gilda

Section 95(1) of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. Adv. Vedanshi Shah for the Resolution Professional on behalf of the Financial Creditor present through virtual mode. Adv. Pratik Irpatgire for the Personal Guarantor present through physical mode
2. During the course of arguments, this Bench noticed that the pleadings are complete. However, Ld. Counsel for the Financial Creditor seeks one-week time for perusal of the reply.
3. This Bench feels that the Counsel for the Financial Creditor is not interested to argue the matter.
4. If the Financial Creditor fails to argue the matter on the next date of hearing, the matter will be dismissed on account of non-prosecution.
5. Post this matter on **09.08.2024** for final hearing.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**